



ITEM NO.22

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10346/2026

[Arising out of impugned final judgment and order dated 05-02-2026 in CRLA No. 3265/2025 passed by the High Court of Judicature at Allahabad]

TASLEEM @ TEHSIL

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

(IA No. 167866/2026 - EXEMPTION FROM FILING O.T.)

Date : 14-10-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s): Ms. Bharti Tyagi- 1873, AOR
Mr. Vikash Kumar, Adv.
Mr. Khalid Miyan, Adv.
Mr. D. K. Singh, Adv.
Mr. Vaibhav Tyagi, Adv.
Ms. Sadaf Husain, Adv.
Mr. Tejasv Gupta, Adv.

For Respondent(s): Ms. Sakshi Kakkar- 2481, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. We have heard Ms. Bharti Tyagi, learned counsel for the appellant and Ms. Sakshi Kakkar, learned

counsel for the respondent-State of Uttar Pradesh.

3. Appellant is aggrieved by order dated 05.02.2026 passed by the High Court of Judicature at Allahabad (briefly, 'the High Court' hereinafter), partly allowing the Criminal Appeal of the appellant.

4. It is stated that appellant along with another, were convicted by the Court of Additional Sessions Judge (Fast Track Court)-I, Bareilly in Sessions Trial No.388/2014 under Sections 307/34, 504 and 506 of the Indian Penal Code, 1860 (for short, 'IPC'), vide the judgment and order dated 21.03.2025 and sentenced to undergo imprisonment for life for the offence under Section 307/34 of IPC and to pay a fine of Rs.50,000/- each with a default stipulation and other lesser sentences.

5. Aggrieved by the conviction and sentence as aforesaid, appellant and another preferred Criminal Appeal No.3265 of 2025 before the High Court.

6. Vide the impugned judgment and order dated 05.02.2026, the High Court modified the conviction imposed by the Trial Court by holding that the appellant and the other convict stood convicted only under Sections 323 and 324/34 of IPC. The conviction under Section 307/34 of IPC was found to be unsustainable and accordingly, the appellant was acquitted of the charge under Section 307/34 of IPC. Consequently, the sentence imposed on the appellant

and the other convict was also modified from life imprisonment to 03 years with fine of Rs.5,000/- under Section 324/34 of IPC; while the sentence awarded under Section 506 of IPC was reduced from 07 years imprisonment to one of 03 years with fine of Rs.10,000/-; both the sentences were directed to run concurrently.

7. In other words, the sentence of the appellant was reduced from life imprisonment to 03 years.

8. On 18.08.2026, we had issued notice, both on the Special Leave Petition as well as on the prayer for bail.

9. Learned counsel for the appellant submits that out of the sentence of 03 years, appellant has undergone incarceration for about 18 months, which is more than 50%.

10. To this, learned counsel for the respondent-State of Uttar Pradesh submits that already the High Court has taken a very lenient view and has reduced the sentence significantly. Therefore, suspending the modified sentence and enlarging the appellant on bail, may not be warranted.

11. After hearing learned counsel for the parties and on due consideration, we are satisfied that the modified sentence imposed on the appellant may be suspended and the appellant may be enlarged on bail during the pendency of the appeal before this Court.

12. Consequently, we direct that the sentence imposed on the appellant, as modified, shall remain suspended during pendency of the appeal before this Court and the appellant shall be released on bail on usual terms and conditions.

13. List the Criminal Appeal for hearing in due course.

(ABHINAV KUMAR)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)